219

tonnes has already been licensed in terms of annual sugar production capacity, making a total licensed capacity of 148.91 lakh tonnes as on 28-2-90. The Central Government it in the process of formulating a new licensing policy for the 8th Plan, the details of which would be announced shortly.

## Short supply of phosphoric acid and ammonia to fertilizer Industry

556. SHRI GHUFRAN AZAM: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that several fertilizer plants in the country producing phospnatic or complex fertilizers have either closed down or are on the verge of doing go because of the failure of Government to arrange the import of two vital inputsphosphoric acid and ammonia in the last few months;
- (b) if so. whether Government have taken any steps to phosphoric acid and ammonia available for the revival of the fertilizer units in the country; and
- (c) if so, the details thereof and what other steps Government pro pose to take in this regard?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) Yes, Sir.

(b) and (c). On 8th Februar 1990, The Minerals and Mety, Trading Corporation of India Lials ted (MMTC) was designated asmi-canalising agency for thes impo the phosphoric acid and ammoniart of 27-2-1990, MMTC issued a . on enquiry for the purchase of tender MT of ammonia to meet the 50,000 requirements of ammonia, urgent

For the requirement of phosphoric acid, MMTC issued a tender enquiry on tne 8th March, 1990.

Shipments would commence after the contracts have been concluded.

to Questions

## unauthorised Demolition of construction

- 557. SHRI GHUFRAN AZAM Will the Minister of URBAN DEVE LOPMENT be pleased to state:
- (a) whether the Prime Minister has recently directed the Delhi Administration to step the demolitions of unauthcriseo constructions forthwith;
- (b) whether it is a fact that a large number of unau+horis o constructions took place in Delhi particularly in Delhi Development Authority flats during the year 1989: and
- (c) if so, whether Govtrnment propose to demolish all those constructions which have taken place during the year 1989?

MINISTER OF DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) and (c). N.D.M.C, has reported that there is no large scale un authorised construction in their jurisdiction. However, DDA and MCD have reported unauthorised constructions in their respective jurisdictions, including in DDA flats. Action has been takeh by all the three authorities under the provisions of Punjab Municipal Act, 1911, Delhi Development Act, 1957 and the Delhi Municipal Corporation Act, 1957, respectively, against such unauthorised constructions.

## Regularisation of illegal constructions

558. SHRI SANTOSH BAGRO DIA: Will the Minister of URBAN pleased DEVELOPMENT be state:

(a) whether Government haw taken a decision to regularise thi illegal constructions made by people